

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 186 of 2019

IN THE MATTER OF:

Shivi Holdings Pvt. Ltd. & Anr.

...Appellants

Versus

RHC Holding Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant :

Mr. Abhijit Sinha, Ms. Neeha Nagpal and Ms. Aditi Pathak, Advocates

For Respondent :

Mr. Arjit Mazumdar, Mr. Shambo Nandy and Mr. Akshay Chandna, Advocates

O R D E R

22.07.2019 Learned counsel appearing on behalf of the Appellant submits that the dispute is between the two brothers and therefore request was made to the Tribunal for early hearing in the matter. However, the matter has been adjourned for 22nd August, 2019.

Learned counsel for the respondent submits that the respondent has no issue for early hearing the matter. However, it is not clear as to what is the position of the Tribunal whether it can dispose of the matter at an early date based on their daily cause list. In the circumstances, we give liberty to the parties to move before the Tribunal for referring the matter for mediation before the 'Mediator', if they so choose. If the parties do not agree for mediation and if the matter is not heard, it will be open to the Tribunal to pass an interim order on the request of any of the party.

The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc